

Central Administrative Tribunal, Principal Bench

(3)

O.A.No.269/97
M.A.No.323/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 7th day of April, 1997

R.P.Rawat
Retd. Sr. Supdt. Post Offices
c/o Shri Shyam Sunder Sharma
B-72 MIG Flat
Chitra Koot Estate
Loni Road
New Delhi. ... Applicant

(By Shri D.P.Sharma, Advocate)

Vs.

1. Union of India through
the Secretary
Ministry of Communications
(Department of Posts)
New Delhi.
2. The Director General of Posts
Dak Bhawan, Parliament Street
New Delhi.
3. The Account Officer (Admn.I)GE
office of DPS
U.P.Circle, Lucknow. ... Respondents

O R D E R(Oral)

Heard the applicant's counsel.

2. The applicant was retired on superannuation as Senior Supdt. of Post Offices w.e.f. 31.1.1990 and should have been paid the retirement benefits within a reasonable period of one month after the date of superannuation. The retiral benefits were however paid to him after a lapse of 15 months. He is also aggrieved that certain payments were deducted from his DCRG on account of penal rent for unauthorised occupation of the Government quarter allotted to him.

3. The OA is accompanied by a Miscellaneous Application for condonation of delay. The Petitioner states that he made various representations pursuing his

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case and therefore could not file this OA earlier. He also claims that he is an heart patient and due to this the delay occurred. In my view these are not sufficient grounds for approaching the Tribunal after four and a half years of the payment of all the retiral benefits to the applicant and therefore I find no reason to condone the delay. OA is therefore dismissed at the admission stage on the ground of laches and limitation.

R.K.Ahmed
(R.K.AHOUJA)
MEMBER(A)

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